

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO. 1223

TO BE ANSWERED ON JULY 27, 2023

ESTIMATE OF DEMOLITIONS FOR BEAUTIFICATION

NO.1223. SHRI MANISH TEWARI:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the exact estimates of the demolitions carried out in Kasturba Nagar, Tughlaqabad, Pragati Maidan, the Yamuna Flood Plains and Dhaula Kuan as a part of the G-20 summit beautification drive;**
- (b) the steps undertaken to address demolitions without proper notice and consultation;**
- (c) the update on PMAY and DDA's housing initiatives for the urban poor and the measures taken by the Government to expedite project execution and address the estimated 24 lakh dwelling shortfall as per the Master Plan 2021;**
- (d) the specific reason(s) behind the vacancy of 52,584 flats intended for resettlement while slum dwellers continue to face homelessness; and**
- (e) the overview of the Government's plans to address Delhi's housing crisis, including the utilisation of available land under DUSIB and DDA control and the effective implementation of housing programmes for the urban poor?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

(a) & (b) The Delhi Development Authority (DDA), the Municipal Corporation of Delhi (MCD) and the Delhi Urban Shelter Improvement Board (DUSIB), Government of National Capital Territory of Delhi (GNCTD) have informed that no such demolition has been carried out as a part of G-20 summit beautification drive. However, DUSIB, GNCTD has informed that occupants of Night Shelters in Yamuna Flood Plain have been shifted to other Night Shelters.

It is stated that identification of encroachment on Government/DDA land and its removal is a continuous activity. A Special Task Force (STF) under the Chairmanship of Vice Chairman DDA has been constituted on 25.04.2018, to oversee the enforcement of provisions of Master Plan for Delhi 2021 and Unified Building Bye-laws for Delhi. The STF identifies and also receives complaints of unauthorized encroachments, illegal constructions and violations of Building Bye-laws and thereafter directs the concerned Urban Local Bodies (ULBs) to take suitable action in the matter on a continuous basis.

Action is taken against encroachments/ illegal constructions in terms of the provisions of the Delhi Development Act, 1957, the Municipal Corporation of Delhi Act, 1957, the New Delhi Municipal Council Act, 1994 etc.

From 01.04.2023 till date, DDA has carried out 49 demolition programmes in Delhi in which area measuring 229.137 acres has been reclaimed.

(b) to (e) All schemes related to housing for urban poor are implemented by respective State/Union Territory (UT) Governments. Ministry supplements the efforts of State/UT Government by providing Central Assistance under Pradhan Mantri Awas Yojana – Urban (PMAY-U) since June 25, 2015 to provide pucca house with basic amenities to all eligible urban beneficiaries across the country including GNCTD. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS). In Delhi, 29,976 beneficiaries have availed the benefit under CLSS component of PMAY-U. So far no proposal has been received from GNCTD under the remaining three verticals of PMAY-U.

A total of 52,344 houses were sanctioned under 14 projects under the Jawaharlal Nehru National Urban Renewal Mission (JnNURM) in the year 2007-2012 for providing the houses to eligible slum dwellers/ urban poor categories at affordable cost. JnNURM Scheme was operational during 2005-2012. The scheme was extended till 31.03.2017 to release funds to States/ Uts for completion of houses. Out of the sanctioned houses, 35,744 have been completed and 4,833 were allotted to the beneficiaries and 608 houses of Baprola Phase-I project have already been committed for allotment. Remaining 30,303 vacant houses in Delhi were not allotted due to lack of interested eligible beneficiaries. GNCTD has to complete the incomplete 16,600 houses for further use as JnNURM houses which were funded until 31.03.2017.

The Government of India launched Affordable Rental Housing Complexes (ARHCs), as a sub-scheme under PMAY-U on 8th July 2020 to provide affordable rental accommodation to urban migrants/ poor. On 23.12.2020 and 31.12.2020, GNCTD was intimated for use of existing Government funded vacant houses of JnNURM as ARHCs. Discussions have been held with GNCTD to explore the feasibility and devise the mechanisms for utilizing the vacant houses in Delhi. However, GNCTD has not yet signed Memorandum of Agreement (MoA) with the Ministry for implementation of ARHC scheme in Delhi.

Further, it is stated that DDA has a policy for in-situ Slum Redevelopment/ Rehabilitation and the Master Plan for Delhi-2021 also has provisions for in-situ rehabilitation of JJ clusters. DDA has allotted EWS flats to 2,940 eligible households of JJ clusters, namely Bhoomiheen Camp, Kalkaji and Jailorwala Bagh, Ashok Vihar. In addition, DDA caters to the urban poor by offering LIG, Janata and EWS flats through its housing schemes launched from time to time.
